

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3232 of 2020

1.Rajendra Thakur
2.Pawan Thakur
3.Gagan Thakur Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Manoj Kumar Sah, Advocate
For the Opposite Party : Mr. Arup Kumar Dey, A.P.P.
For the Informant : Mr. Shashi Kant Thakur, Advocate

2/09.09.2020 Heard the parties.

So far as defect no. 9 (i) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes.

As regards, defect no. 9 (ii) is concerned, the same is ignored.

The petitioner is apprehending his arrest in connection with Belbadda P.S. Case No. 68 of 2020.

It has been alleged that the informant was abused and assaulted by brandishing him a witch due to which several persons suffered injuries.

It has been stated that a proceeding under Section 144 Cr.P.C. had been initiated between the informant and the son in which the petitioner no. 1 and 2 as well as some other persons were the second parties. The said proceeding was subsequently dropped. It further appears that the father of the petitioner no. 1 has also lodged a case against the brother of the informant which was registered as Belbadda P. S. Case No. 69 of 2020.

Learned counsel for the informant has stated that three persons have suffered grievous injuries and the case was found to be true for the offence under Section 307 I.P.C.

On a perusal of FIR, it appears that the petitioner no. 2 has been attributed to have assaulted Ram Bilash Thakur with a lathi on his hand and so far as the other petitioners are concerned, the allegations are general and omnibus in nature. It appears that there are a plethora of

cases between both the sides on account of previous enmity existing between the parties.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Godda in connection with Belbadda P.S. Case No. 68 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)